To be published in the Gazette of India Extraordinary Part-II, Section-3, Sub-Section (II)

Government of India
Ministry of Commerce & Industry
Department of Commerce
Directorate General of Foreign Trade

Notification No. 22/2015-2020
New Delhi, Dated: 2\textsuperscript{nd} September, 2021

Subject: Incorporation of Explanation in Notification No.36/2015-2020 dated 18\textsuperscript{th} December, 2019 - Reg.

S.O. (E): In exercise of powers conferred by Section 3 read with Section 5 of FT (D&R) Act, 1992, read with paragraph 1.02 and 2.01 of the Foreign Trade Policy, 2015-2020, as amended from time to time, the Central Government hereby incorporates following explanation in the notification No.36/2015-2020 dated 18\textsuperscript{th} December, 2019, as under:

Explanation: The expression “Gold in any form” includes gold in any form above 22 carats under Chapter 71 of ITC (HS), 2017, Schedule – I (Import Policy). Such imports can be made only by nominated agencies as notified by RBI (in case of banks) and DGFT (in case of others).

This issues with the approval of Minister of Commerce & Industry.

(Amit Yadav)
Director General of Foreign Trade &
Ex- officio Addl. Secretary to the Government of India

(F.No. 01/89/180/36/AM-11/PC-2[A]/Part-II/e-1717)